

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAZORPAY FINANCIAL SERVICES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	RAZORPAY FINANCIAL SERVICES PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	03/07/2018
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC Bangalore, Ministry of Corporate Affairs
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65999KA2018PTC114468
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	1ST FLOOR, SJR CYBER, 22 LASKAR HOSUR ROAD ADUGODI, BANGLORE, Karnataka, India, 560030
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	04/08/2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Thirupal Gorige Address: No, 53/8, 3rd Main, 2 nd A' Cross, Munivenkatappa Layout, Near Orchid International School, BTM 2 nd Stage, N S Palya Bengaluru 560076, Karnataka. Cell +91 94483 84064, LL +91 +080 43702021 Email: gthirupal@gmail.com IP Registration No. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA valid upto 31.12.2026.
8	LAST DATE FOR SUBMISSION OF CLAIMS	03/09/2026

Notice is hereby given that M/s. **RAZORPAY FINANCIAL SERVICES PRIVATE LIMITED** has commenced voluntary liquidation on **04/08/2026**.

The stakeholders of **RAZORPAY FINANCIAL SERVICES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **03/09/2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07-08-2026
Place: Bengaluru


Thirupal Gorige
Liquidator

‘Centre considering law to protect women farmers’

The Hindu Bureau
CHENNAI

The Union government is considering a separate legislation to protect the rights of women farmers, on the lines of the Maharashtra Women Farmers Empowerment Act, 2026, S. Mahendra Dev, Chairman of the Economic Advisory Council to the Prime Minister, said in Chennai on Friday.

Speaking at the inauguration of a conference on ‘Building Gender-just Food, Land, and Water Systems’ at the M.S. Swaminathan Research Foundation (MSSRF), Professor Dev described the Maharashtra law as a landmark legislation and said other States could draw inspiration from it.

“The Centre is also dis-

cussing something similar,” he said.

Highlighting the need to place women at the centre of agrifood systems, he said agriculture should shift from being production-centric to income-centric.

This, he said, could be achieved through crop diversification, better post-harvest marketing, food and agro-processing, and institutional support to enhance farmers’ incomes.

Aditi Sunil Tatkare, Maharashtra’s Minister for Women and Child Development, said the legislation reflected the government’s commitment to recognising women farmers through policy measures. She said the Bill received support across party lines, when it was introduced in the Assembly.

SC to decide on Tamil Nadu’s quota for converted Muslims

State says its 2024 order was to ensure ‘persons belonging to socially and educationally backward communities are not deprived of reservation benefits solely on account of conversion to Islam’

Krishnadas Rajagopal
NEW DELHI

The Supreme Court on Friday agreed to pronounce judgment on a Tamil Nadu government appeal seeking confirmation of the State’s power to frame and implement policy to provide reservation benefits to members of backward classes, most backward classes, denotified communities and Scheduled Castes who convert to Islam.

A Bench headed by Justice Prashant Kumar Mishra reserved orders on the State government’s stand that it has the authority, based on the Tamil Nadu Backward Classes Commission, to issue “backward



A Supreme Court Bench has reserved orders on the State government’s stance.

classes (Muslim) community certificates to eligible persons who had embraced Islam among the backward classes, most backward classes, denotified communities and Scheduled Castes”.

The State, represented by senior advocates Mukul

Rohatgi and Siddharth Luthra, said the object behind its government order of March 9, 2024 was to ensure that “persons belonging to socially and educationally backward communities are not deprived of reservation benefits solely on account of conversion to Islam and thereby create a level playing field by preserving affirmative action benefits despite change of religion”.

The State appeal was directed against a Madras High Court decision quashing the March 2024 order as unconstitutional.

The High Court judgment of June 25, 2026 had held that “a person who embraces Islam cannot claim the status of back-

ward class (Muslim)”.

Justice Mishra orally observed that a 1951 judgment of the Madras High Court in *G. Michael versus S. Venkateswaran*, regarding a Scheduled Caste member who converted to Christianity and wanted to contest in a reserved seat, had held the fort for 75 years by upholding the constitutional validity of Paragraph 3 of the Constitution (Scheduled Castes) Order, 1950.

Paragraph 3 stipulated that no person who professed a religion different from Hinduism (later amended to include Sikhism and Buddhism) should be deemed to get the benefits of a Scheduled Caste member.

ATREE unveils tool for science-based lake restoration



The scientific lake restoration requires moving beyond one-size-fits-all interventions. FILE PHOTO

The Hindu Bureau
BENGALURU

Ashoka Trust for Research in Ecology and the Environment (ATREE) on Friday unveiled and disseminated LakeRevive 1.0 tool, a portal that will help contractors, engineers, other professionals and civic activists to make decisions on suitable Nature-based Solutions (NbS) for lake rejuvenation.

The scientific lake restoration requires moving beyond one-size-fits-all in-

terventions and towards context-specific planning, researchers said at the workshop on Friday.

Priyanka Jamwal, senior fellow and convenor of ATREE’s Water and Society Programme, argued for the need to redefine how restoration success is measured.

She argued that restoration goals should be based on context-specific lake health indicators (water, biodiversity and community) rather than uniform water quality standards.

The tool is a “decision-support tool that assists people in selecting appropriate nature-based solutions (NbS)”.

Step-by-step solutions
Based on a set of parameters about any given lake, input by the user, the tool recommends step-by-step solutions.

It uses total phosphorus (TP) levels as a restoration benchmark.

It helps users choose what interventions like wetlands, artificial islands

etc. suit the lake conditions best.

K. Jaiprakash, retired secretary to the Government of Karnataka, Water Resources Department, said restoring Bengaluru’s lakes had to have an integrated approach that connects lakes, stormwater drains, streams and rivers.

He said, “Scientific planning, technology, government support and community participation must work together to revive urban freshwater ecosystems.”

Health Dept. forms 30 special teams to inspect hotels, eateries

The Hindu Bureau
BENGALURU

Following complaints received from public, videos posted on social media platforms and media reports, the Health and Family Welfare Department has formed 30 special teams to conduct inspections in hotels, restaurants, smaller food units and others.

The teams comprise officials from Food Safety and Drug Administration.

U.T. Khader, Minister for Health and Family Welfare, said, “We were receiving continuous complaints from various people and through videos posted on social media about the sale

of substandard food, unhygienic practices at eateries, etc. Every citizen has right to clean and healthy food. From Friday (August 7, 2026), we have started the inspection drive in five-star hotels in Bengaluru.”

According to the notification from the department, the inspection will be conducted in five-star hotels, road-side eateries, restaurants and other forms of food businesses. The inspection checklist is prescribed by the Food Safety and Standards Authority of India (FSSAI) for each hotel/food establishment.

The notification also stated that legal action will be taken under the Food

Safety and Standards Act, 2006, and the Food Safety and Standards Rules, 2011, in case of violations.

On Friday, 26 three-star and five-star hotels in Bengaluru were inspected and a total of 35 food samples were collected and sent to the Food Laboratory for analysis.

Inspections revealed several food safety violations, including unhygienic food handling and storage conditions, fungal growth on vegetables, failure to maintain separate storage for vegetarian and non-vegetarian food items, non-compliance with FSSAI labelling requirements, improper labelling and others, stated a release.

Officials told to camp at rail accident sites to aid probe

S. Vijay Kumar
CHENNAI

Senior railway officers probing train accidents have been directed to camp at accident sites to expedite investigations and ensure that inquiry reports are completed within the prescribed time frame.

A review of accident investigations conducted by the Railway Board found that several accident inquiries and related departmental proceedings had not been finalised within

the stipulated deadlines. The review pointed to delays in constituting inquiry committees and the diversion of officers assigned to the investigations for prolonged inquiries.

To facilitate the timely completion of investigations without compromising the quality of inquiry, the Railway Board has instructed that, after an accident, a suitable location in the vicinity of the accident site be identified for use by the Inquiry Committee.

**SOUTH WESTERN RAILWAY**

E-TENDER NOTICE NO. 10/2027/SBC Dated 04.08.2026
The undersigned, on behalf of the President of India, Invites E-Tenders for supply of following items:

S/	Tender No.	Description in Brief	Quantity	Unit	Tender Due on
1	L8256865	Supply of 4 Core x 300 sq mm XLPE cable	26300	mtr	31.08.2026 10.30Hrs

For details log on : www.ireps.gov.in
Senior Divisional Materials Manager
Bengaluru

PUB/057/AN/CPCB/SWR/2026-27
Download the **RailOne** app for easy ticket booking, PNR status, and more railway services.
f South Western Railway - SWR | **✉** SWRRLY | **📺** SWRAILWAYHQ | **@** sw_railways

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Date : 07-08-2026
Place : Bengaluru

Sd/-
Thirupal Gorige
Liquidator

INBRIEF



Telangana govt. to perform vedic ritual for strong rains

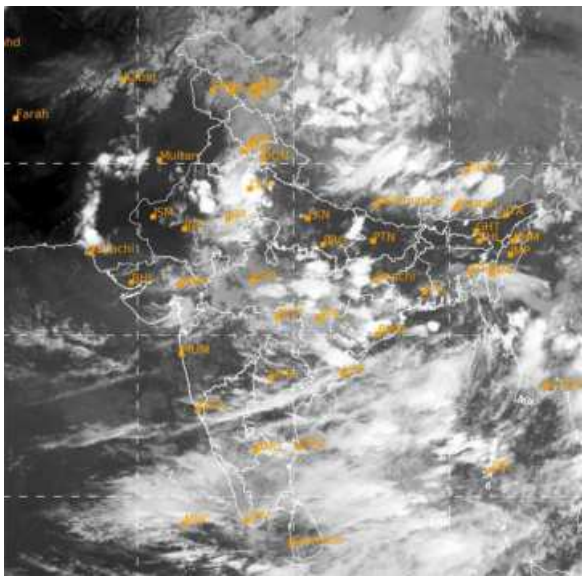
A ‘Varuna Yagam’ will be performed at Nagarjunasagar on August 10, praying for widespread rains, abundant river flows and replenishment of reservoirs and tanks across Telangana, Irrigation and Civil Supplies Minister N. Uttam Kumar Reddy said. The special vedic ritual would be organised following a decision by Chief Minister A. Revanth Reddy, who wanted the prayers to be offered for copious rainfall across the State and prosperity of farmers. The Yagam will be performed on the Vijaya Vihar premises on the banks of the reservoir.

Vedic scholars from Yadagirigutta would perform the prescribed vedic rituals and offer special prayers for abundant rains and healthy flows in the Krishna and Godavari rivers.

K.B Thippeswamy, Advocate
TSV Associates, Off: #L-25, 1st Floor,
SSB Matada Complex, Tank Bund Road,
Opp. Sharada Lodge, K.G Road,
Bengaluru-560 009. Mob: 9141652289

WEATHERWATCH

Rainfall, temperature & air quality in select metros yesterday



TEMPERATURE DATA: IMD, POLLUTION DATA: CPCB, MAP: INSAT/IMD (TAKEN AT 18.15 HRS)

Forecast for Saturday: Heavy/very heavy rainfall likely at isolated places over Rajasthan, Himachal Pradesh, Uttarakhand, Uttar Pradesh, Arunachal Pradesh, Assam, Meghalaya, Mizoram, Tripura, Sikkim, West Bengal, Jharkhand, Odisha, Andhra Pradesh, Chhattisgarh, Madhya Pradesh, Konkarn & Goa, Karnataka, Kerala and Mahe

CITY	RAIN	MAX	MIN	CITY	RAIN	MAX	MIN
Agartala	7.8	33.8	25.3	Kurnool	6.9	33.0	24.6
Ahmedabad	—	33.3	26.7	Lucknow	—	34.4	26.3
Aizawl	10	31.7	22.5	Madurai	—	38.0	26.6
Bengaluru	1.1	26.7	21.0	Mangaluru	16.8	28.0	24.4
Bhopal	—	28.7	24.2	Mumbai	5	31.8	25.8
Bhubaneswar	—	30.6	25.0	Mysuru	—	27.0	20.0
Chandigarh	38.8	32.0	25.9	New Delhi	59.2	27.5	25.6
Chennai	0.6	34.6	27.4	Patna	23.1	34.2	28.0
Coimbatore	—	29.8	22.2	Port Blair	45	30.3	24.6
Dehradun	31.6	30.0	23.2	Prayagraj	15.7	34.4	24.0
Gangtok	—	31.1	22.9	Puducherry	—	33.4	25.0
Goa	18	30.9	25.5	Pune	1	28.6	23.3
Guwahati	0.3	34.4	26.9	Raipur	—	13.8	28.6
Hubballi	—	27.0	22.0	Ranchi	11	29.2	22.0
Hyderabad	17.4	29.6	23.4	Shillong	—	18	27.0
Imphal	—	32.3	26.9	Shimla	54.6	21.4	16.4
Jaipur	24.3	30.4	23.2	Srinagar	—	28.5	19.4
Kochi	51.2	27.6	23.8	Thiruvananthapuram	9	29.3	22.9
Kohima	—	26.0	19.0	Tiruchirappalli	—	34.5	27.6
Kolkata	2.2	30.5	26.2	Vijayawada	17	32.4	25.2
Kozhikode	25.2	26.2	24.1	Visakhapatnam	62.6	31.0	25.4

(Rainfall data in mm; temperature in Celsius)

Pollutants in the air you are breathing							Yesterday
CITIES	SO ₂	NO ₂	CO	PM2.5	PM10	CODE	In observation made at
Ahmedabad	61	46	63	90	90		4.00 pm, Hingoli,
Bengaluru	7	10	47	32	77		Maharashtra recorded an
Chennai	1	17	—	37	463		overall air quality index
Delhi	21	30	95	141	114		(AQI) score of 187
Hyderabad	9	16	34	42	54		indicating a moderate
Kolkata	13	23	39	73	88		level of pollution. In
Lucknow	35	12	25	65	93		contrast, Madikeri,
Mumbai	29	19	25	46	54		Karnataka recorded a
Pune	18	16	62	37	78		healthy AQI score of 12
Visakhapatnam	6	57	11	39	73		

Air Quality Code: Poor Moderate Good (Readings indicate average AQI)

SO₂: Sulphur Dioxide. Short-term exposure can harm the respiratory system, making breathing difficult. It can affect visibility by reacting with other air particles to form haze and stain culturally important objects such as statues and monuments.

NO₂: Nitrogen Dioxide. Aggravates respiratory illness, causes haze to form by reacting with other air particles, causes acid rain, pollutes coastal waters.

CO: Carbon monoxide. High concentration in air reduces oxygen supply to critical organs like the heart and brain. At very high levels, it can cause dizziness, confusion, unconsciousness and even death.

PM_{2.5} & PM₁₀: Particulate matter pollution can cause irritation of the eyes, nose and throat, coughing, chest tightness and shortness of breath, reduced lung function, irregular heartbeat, asthma attacks, heart attacks and premature death in people with heart or lung disease

PUBLIC NOTICE

The General Public is informed that my client Mr. Kiran Kumar T. Sio Mr. Thyagaraj intends to purchase the property described in the schedule herein under, from **Mr. K. Padmanabhaiah s/o late A. Krishnamachar & Mrs. A. Shobha w/o Mr. K. Padmanabhaiah (Sellers)**. The Sellers represents and warrant that they are the Joint owners of the schedule property and they have not conveyed or entered into any Agreement to Sell/MOU or any sort of agreement with any persons, for sale/transfer of the schedule property and that the Sellers further represents and warrants that they have not encumbered, mortgaged or created any lien on the schedule property in any manner and apart from them no other persons, representatives and permitted assigns, Firm or Company having any sort of right, title or claim over the schedule property. Any person/s having any objection/s or claim/s shall with documentary evidence lodge their objection/s, claim/s, within **Seven (07) days** from the date of this notice with the undersigned, failing which my client shall proceed with the above mentioned transaction.

SCHEDULE PROPERTY
All that piece and parcel of residential house consist of Ground & First Floor, constructed on **Site No. 49**, of Sy.No.70, measuring Eastern & Western side 39ft, Northern side 18ft Southern side 23ft, totally measuring **799.56** sqft, New EPID No.1455811778 situated at **Kamalamma Layout, K.R. Puram Hobli, Bangalore East Taluk**, under BBMP/GBA Limits Ward No.56/A & bounded on **East by : 3ft passage belong to G. Kumaresan, West by : Kamalamma's Property, North by : Road, South by : G. Kumaresan Property**
Prashanth B.K., Advocate, No.17, Sir M V 2nd Cross, Kalkere Main Road, Ramamurthy Nagar Bengaluru-560016 M : 09900056401
Date : 08-08-2026

PUBLIC NOTICE

Public are hereby informed that my client **Mrs.R.RATHANMMA** Aged about 62 Years, W/o. Mr.Karuna Shekaraiah.D.A. Residing at: No.#13,Maruthi Nilaya,6th Cross, Lakshimpura Layout, Temple Devasandra, Krishnarajapuram, Bangalore-560036, has intend to purchase the schedule property with its owners **MR.REDDISEKHAR MALLARAPU**, Aged about 43 Years, S/o. Mr.Peddahalli Mallapur, Residing at: No.50,Mayyala Ambhinthini Layout, K.S.Hall Road, Seegehalli, K.R.Puram Bangalore-560049 and **MR.HEMANTH KUMAR**, Aged About 42 Years, S/o.Mr.M.Gajagathi Naidu Residing at: No.21st Floor, 5th Main, White City Layout, Seegehalli, Bangalore-560049, which is more fully described in the schedule given below. If any persons claiming or objections or rights with regard to the Schedule Property they are required to send the same with documentary evidence within **Ten (10) days** from the date of this Public Notice herof my client shall be at liberty to proceed with the registration of the sale deed if there is no any claims or objection in the regard to the Schedule Property within the stipulated time.

SCHEDULE PROPERTY
All that piece and parcel of residential Vacant Property bearing **Site No.48/91**, BBMP No. 112003/11/48/91, No.5339491363, formed in New Survey No.3/1,Old Survey No.3, in the Residential Layout Known as SAJ SERINITY LAYOUT, Situated at **SEEGEHALLI Village, K.R.Puram Hobli, Bangalore East Taluk Bangalore Urban District**, now comes under the Limits of Bangalore East City Corporation, previously Bruhat Bangalore Mahanagara Palike Bangalore, Ward No.53, Measuring East to West 86 feet and North to South on the Eastern Side 75.5 feet and on the Western Side 78.5 feet, in all measuring **6952 Sq.ft**, with all rights, appurtenances whatsoever hereunder or underneath or above the surface and bounded on the;
East by : Property belongs to U.Sunil Ramingala Raju and J.Nidra; West by: Property belongs to J.V.R. Jogiraju; North by: Portion of property No.3/1 retained by earlier Vendor; South by: Road;

T.RAMESH KUMAR & MANJULA RAMESH Advocates
No.384, 4th Main, 2nd Cross, Extension, K.R.Puram, Bengaluru-560036, Ph.No.9845601026
Bengaluru Date : 08-08-2026

PUBLIC NOTICE

It is hereby notified that, my clients have agreed to purchase the Schedule Property from its owner: **Sri.KESHAVAMURTHY A S/o late Anjinappa**, residing at No.55, Sumukha Nilaya, Sri Channakeshwara Layout, Haragadde Village & Post, Jigani Hobli, Anekal Taluk, Bangalore-560 105.

Apart from the said owner, if any other person/s have any manner of claim or interest or demand over the Schedule property or any part thereof by way of sale, lease, mortgage, gift, lien, charge, trust, maintenance, easement, pre-emption or otherwise howsoever, they are hereby requested to file their objection/s (along with the photocopies of the documents on which they rely) to the proposed sale transaction, with the undersigned within **14 days** from the date of publication of this notice. Objection/s received thereafter will not be binding on my clients.

SCHEDULE

Item No.1: All that piece and parcel of the land bearing New Sy.No.48/1 (portion of Sy.No.48, Old Sy.No.17), measuring 2 Acres 20 Guntas, situated at Thimmasandra Village, Kasaba Hobli, Anekal Taluk, Bangalore Urban District, and bounded on:

East by : Government Road,
West by : Land in Sy.No.48/2,
North by : Land in Sy.No.33 belongs to Vishwanath Beerappa, Adhur Gadi,

South by : Land in Sy.No.47 belongs to Muniraju and Vanaja

Item No.2: All that piece and parcel of the land bearing New Sy.No.48/2 (portion of Sy.No.48, Old Sy.No.17), measuring 2 Acres 10 Guntas and 3 Guntas of Kharab land, situated at Thimmasandra Village, Kasaba Hobli, Anekal Taluk, Bangalore Urban District, and bounded on:

East by : Land in Sy.No.48/1,
West by : Government Road,
North by : Land in Sy.No.33 belongs to Vishwanath Beerappa, Adhur Gadi,
South by : Land in Sy.No.47 belongs to Muniraju and Vanaja.

Sd/-G.S.Goutam Chand, Advocate
Soutam Associates
No.60, 2nd Floor, Kanakapura Road, Basavanagudi, Bangalore-560004.

